Mr. Chairman: The bell is being rung—Now there is quorum.

Shri Hathi: I beg to move:

"That the Bill be passed".

Mr. Chairman: The question is:

"That the Bill be passed".

The motion was adopted.

16.07 hrs.

INDIAN TARIFF (AMENDMENT) BILL

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to move:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

Sir, this Bill mainly seeks to amend the First Schedule to the Indian Tariff Act, 1934, in order to give effect to Government's decisions on certain recommendations of the Tariff Commission. Hon. Members will have observed from the Statement of Objects and Reasons attached to the Bill that the Bill seeks to discontinue protection with effect from the 1st January, 1966 to six important industries, which have now in the opinion of the government reached a -tage of maturity.

Copies of the Tariff Commission's reports on all these industries and of Government Resolutions issued on these Reports have already been laid on the Table of the House and Notes on each of these industries have been circulated for the information of the members of the House. The notes circulated to the members contain a gist of the Tariff Commission's recommendations in respect of each of these industries. Hon. mebers will no doubt, have gone through the documents and I shall not, therefore, take much time of the House by going into details of these indutsries.

I shall first give the House a brief resume of the working of the Tariff Commission with particular reference to protection to indigenous industries. Under the provisions of the Tariff Commission Act, 1951, a permanent Tariff Commission was constituted in January, 1952. The main functions of the Tariff Commission cover (i) dealing with references from Government on matters relating to tariff protection generally; (ii) undertaking *suo motu* inquiries into the working of protection; (iii) keeping a continuous watch over the progress of protected industries; and (iv) dealing with reference from Government on fixation of fair prices of commodities, whether protected or not. The Tariff Commission has wide discretion in regard to application of the general principles relating to fixation of protective tariffs. It also watches the effects of protection on other industries and on prices. Besides, the progress of the protected industries is watched and reviews of prices undertaken. The Tariff Commission also makes ancillary recommendations on matters other than tariff for development of the industry.

Sir, on 1st January, 1965, the House will be glad to know, the number of protected industries stood at only 15 out of the vast gamut of industries running in this country. This includes industries on which protection is due to expire at the end of this year, namely, 31st December, 1965. In addition to these industries, there is the 'safety match industry' which was protected in 1928 for an indefinite period, and which I have the honour to place before the House for de-protection.

While the Tariff Commisison recommended de-protection of the safety match industry which was protected in 1928 for an indefinite period, the Commission recommended continuance of protection to sheet glass, non-ferrous metals, electric motors, power and distribution transformers and automobile sparking plug industrits. The position in respect of all these industries is detailed in the notes already

circulated for the information of hon. Members. Government have accepted the recommendation of the Tariff Commission for de-protection of the safety match industry. The Commission's recommendations for continuance of protection to the remaining five industries, namely, sheet glass, non-ferrous metals, electric motors, power and distribution transformers, and automobile sparking plugs, for some years have been considered carefully by Government. Here I want to draw the attention of this hon. House to the fact that, in view of the present position where we have successive plans going up in the national economic programmes and where more than one method to protect certain industries have been already instituted, the Government, having regard to the progress these industries have made so far and the fact that in the present circumstances there is no likelihood of any unhealthy competition from imports, because we have drastically restricted our imports due to foreign exchange and other situations, do not think it necessary to continue the protection to these industries which otherwise will certainly receive protection as a continuation of duties on these as part of the revenue. Therefore, the Government have decided that the tariff protection to these industries need not be continued beyond 31st December, 1965. I hope the House will welcome this new departure in the Government policy, that when other measures besides the normal tariff protection are available we need not linger on with well established industries which otherwise can secure protection from other measures. Therefore, Government propose to continue the present rates of duty on sheet glass, non-ferrous metals, electric motors, power and distribution transformers and automobile sparking plugs on de-protection from 1st January, 1966. In the case of safety match also the same rate of duty will continue on de-protection.

I hope the House will welcome this new departure in the Government policy whereby the indefinite character of protection in several industries is being modified or given up without hurting the industries' requirement of protection against foreign competition which is getting always severer from year to year.

With these words, Sir, I beg to move that the Bill be taken into consideration.

Mr. Chairman: Motion moved:

"That the Bill further to amend the Indian Tariff Act, 1934 be taken into consideration."

Shri V. B. Gandhi (Bombay Central South): Mr. Chairman, Sir, this Bill seeks to implement the decisions of the Government on the reports of the Tariff Commission in respect of certain industries, industries like sheet glass, safety matches, electric motors, automobile sparking plugs etc. We endorse this simple bill. There is really not much to say about it except to say that we endorse the decisions of the Government.

I would, particularly, say in regard to the withdrawal of the indefinite protection which safety matches had for a long time, that we particularly hail that decision. The safety match industry had protection since 1928, almost for 37 years, and there is something we ought to say about this industry. This industry is one of those early pioneers that entered foreign collaboration as early as 1928, and at that time the conditions in India were very different from what they are today, because the British demination over Indian economy was real in every sense and there was, naturally, the British desire to see that India was not allowed to make progress in industrialisation. But, force of circumstances in course of time compelled the British also to change their attitude towards Indias industrialisation. Particularly, conditions arising out of the First World War in 1914 led to some re-thinking on this

[Shri V. B. Gandhi]

attitude of the British towards Indian industrialisation. For instance, in the years of the First world War, because of Germany's action in the Britisn India was cut off from its source of supply of Safety matches for a long time and India was reduced to living a life without safety maches. But later on, of course, the Japanese came in to help with their very crude products, but, any way, bad matches were better than no matches. Of course, the British also changed their attitude in course of time and the first Fiscal Commission was appointed in 1921 under the chairmanship of a Bombay Knight Shri Ibrahim Rahimtoola. That Commission reported in 1922 and advised the Government of the day that some amount of protection should be given to industries in India with, of course, the usual safeguards and cautious policies. Anyway, that was the beginning. The Western India Match Company was one of the earliest companies to enter into a collaboration arrangement with a foreign firm. We particularly hail this decision of the Government, because after all these years the firm does not require and is freed from protection and is capable of standing on its own legs. But I think it is only theoretical because in actual fact the industry has been really relying on itself without any need for protection.

In the notes circulated by the Ministry of Commerce for the information of members also there are references to several other firms like Pilkingtons of Great Britain, Asahis of Japan and Messrs. Hobert Bosch of Germany. These are great names in the world of industry with international reputation. I am really glad to know that all these first-rate firms of international repute have entered into collaboration with Indian firms and are working for the progress of India with their Indian partners. I hope they are receiving fair treatment and every opportunity for progress at the hands of the Government of India. With these words, I support the Bill.

श्री सिंहासन सिंह (गोरखपुर) : सभापति जी, मैं इस विधेयक का स्वागत करते हुए मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि जब कभी टैरिफ कमीशन का रिपोर्ट आता है तो गवर्नमेंट उस पर तुरन्त विचार कर लेती है, उस में प्राय: दिक्कत नहीं होती जैसा कि अभी हुआ, लेकिन और कमीशनों के जो रिपोर्ट आते हैं पता नहीं उन को क्यों ताक पर रख दिया जाता है और उस पर विचार नहीं हो पाता। इस का कारण श्री मनुभाई शाह बतलायेंगे जो कि यहां बैठे हुए हैं। हम लोगों को मानापली कमीशन का रिपोर्ट बांटा गया है। इस के पहले महालानोबिस कमेटी की रिपोर्ट का पार्ट 1 मिला, पार्ट 2 अभी तक नहीं मिला। हम उम्मीद करते थे कि गवर्नमेंट इस मानापली कमीशन की रिपोर्ट को मान लेगी। मैं ने अभी उस को पढ़ा नहीं है। लेकिन हम चाहते हैं कि जो कुछ उस में है उस को मान लेवें।

इस सिलसिले में मैं आप का ध्यान एक बात की ओर दिलाना चाहता हूँ। इस में ऐसी चीज हैं जो मोटर बनाने में ज्यादा इस्तेमाल होंगी। मैं मंत्री महोदय से जानना चाहता हूं कि क्या इस कर के हटा देने से मोटर साइकिलों, स्कूटरों आदि के दामों पर कुछ असर पड़ेगा कि नहीं। अगर इन के दाम में कमी हो तो जनता को लाभ हो सकता है।

आप ने कहा है कि हम ने तो ड्यूटी हटा ली है लेकिन इम्पोर्ट की पासिबिलिटी नहीं है। तो मैं जानना चाहता हूँ कि जो दाम हैं वे ज्यों के त्यों बने रहेंगे या कम ज्यादा होंगे। इस पर मंत्री महोदय प्रकाश डालें। ड्यूटी हटाने से देश में इन चीजों के भाव पर असर पड़ सकता है, क्या असर पड़ेगा यह आप ही जान सकते हैं। पता नहीं भाव घटेगा कि नहीं, शायद बढ़ भी जाए।

आज भी सेपर्टा मैचेज का यह हाल है कि जो दाम लिखा रहता है उस पर नहीं मिलती। जब मुरारजी भाई ने बिल पेश किया था और

एक्साइज ड्यूटी लगायी थी तो कहा था कि उस पर दाम छपा रहेगा। यह ठीक है कि उस पर पांच पैसा और छ: पैसा छपा रहता है लेकिन उस भाव पर बाजार में मिलती नहीं। अब कोई इस के लिए कहां मुकदमा चलाता फिरेगा। आम तौर पर आज मैचेज छपे दाम पर नहीं मिलतीं। जो दुकानदार दाम चाहता है ले लेता है। सेफ्टी मैचेज पर आप ने कम किया है, देखें इस का क्या असर पड़ता है। जनता इस से बहुत प्रभावित होगी।

दूसरी चीज शीट ग्लास है, यह तो बड़े-बड़े धनी लोगों के काम की चीज है, यह तो मोटर वालों के काम आता है, आम जनता के नहीं।

नान-फैरस मैटल्स तो सब के काम की चीज है। उस के ऊपर आप विचार करें।

अन्त में मैं गवर्नमेंट से अनुरोध करूंगा कि जिस प्रकार इस रिपोर्ट पर विचार किया है उसी प्रकार अन्य कमीशनों की रिपोर्टों पर भी विचार कर लिया जाया करे।

एक बात और कहनी है। हिन्दुस्तान मोटर्स के बारे में मुझे बहस उठाने का सौभाग्य प्राप्त हुआ था। उस समय मैं ने टैरिफ़ कमीशन की रिपोर्ट पढ़ी थी। उस में कास्ट एकाउटेंट जनरल की रिपोर्ट भी शामिल थी। उन्होंने हिन्दुस्तान मोटर्स से ब्रेक-अप मांगा था, लेकिन उन्होंने देने से इन्कार कर दिया और कहा कि जो हम दे रहे हैं वही मानो। और गवर्नमेंट कमजोर पड़ गयी। अगर कोई कनसर्न कह देता है कि हम कास्ट एकाउंटिंग नहीं देते तो कास्ट एकाउण्टेंट जनरल मजबूर हो जाते हैं और टेरिफ़ कमीशन भी उस को मान्यता दे देती है। श्री मनुभाई शाह बतायें कि ऐसा क्यों है।

इसी सम्बन्ध में मैं एक उदाहरण देना चाहता हूं। सन् 1914 की लड़ाई के दौरान लॉइड जार्ज ने सब कैपिटलिस्टों को बुलाया और उन से कहा कि अपना अपना ट्रेड सीक्रेट बताओ। सब ने इन्कार कर दिया और कहा कि जो चाहो सो ले लो लेकिन हम ट्रेड सीक्रेट नहीं बतायेंगे। तो लाइड जार्ज ने उन से अपील की और कहा कि क्या ट्रेड सीक्रेट ले कर मरोगे, क्योंकि अगर इंगलैंड जिन्दा रहता है तो तुम्हारा ट्रेड सीक्रेट भी जिन्दा रहेगा और अगर इंगलैंड चला जाएगा तो तुम्हारा ट्रेड सीक्रेट कहां रहेगा। तो उनको अपील का असर पड़ा और लोगों ने अपने ट्रेड सीक्रेट बता दिए।

लेकिन यहां ट्रेड सीक्रेट तो अलग, अगर उन से कास्ट का ब्रेक अप मांगा जाता है वह भी नहीं बताते। और हमारी गवर्नमेंट मजबूर हो जाती है और उन को फोर्स नहीं कर सकती। तो इस पर मंत्री महोदय ध्यान दें। जनता बहुत ही फील कर रही है कि हम अपने कर्तव्यों को उतने पूरे हक से अदा नहीं कर रहे हैं जितनी कि लोगों को सरकार से उम्मीद थी कि सरकार अपने कर्तव्यों का पालन करते हुए जनता को राहत देगी।

श्री ओंकार लाल बेरवा (कोटा): सभापति महोदय, मैं मंत्री महोदय को धन्यवाद देता हूं कि उन्होंने मैचेज पर संरक्षण रखा है। लेकिन इलेक्ट्रिक मोटर्स, पावर एंड डिस्ट्रीब्यूशन ट्रांसफारमर्स और आटोमोबाइल स्पार्किंग प्लग्स, ये चीजें तो किसानों से सम्बन्धित हैं। आजकल जगह-जगह मोटर लगेंगे क्योंकि पानी की सप्लाई के लिए बिजली दी जाएगी। आजकल बगैर बिजली के काम चलने वाला नहीं है। अगर इन चीजों के मामले में हम अपने पैरों पर खड़े न हो सकें और फेल हो गए तो एक पैसे की चीज के दो पैसे हो जाना जरूरी है। कारखानेदार कह देगा कि क्या करें गवर्नमेंट ने पैसा देना बन्द कर दिया, अब कैसे बनावें, क्या करें, क्या न करें। सरकार छोटे-

[श्री ओंकार लाल बेरवा]

छोटे उद्योगों के लिए पैसा देना बन्द कर रही है और बड़े उद्योगों के लिए दो-दो और चार-चार करोड़ दे रही है। अगर इन बड़े उद्योगों में से एक को बन्द कर दे तो इन छोटी चीजों को दिया जा सकता है। यह बात मैं इसलिए कह रहा हूं कि किसानों को इन सब चीजों की जरूरत पड़ेगी। बिजली के मोटर की उनको जरूरत पड़ेगी, और उसके साथ बिजली के प्लग को भी जरूरत पड़ेगी और पावर एंड डिस्ट्रीब्यूशन ट्रांसफारमंस की भी जरूरत पड़ेगी। ये चीजें किसानों से सम्बन्धित हैं। ये चीजें महत्वपूर्ण हैं क्योंकि किसानों को इनकी जरूरत पड़ेगी।

ग्लास शीट तो बड़े-बड़े आदमियों की चीज है जो कि आईना रखना चाहते हैं या ग्लास के कमरे बना कर उनको गर्म रखना चाहते हैं। इसको तो कल बन्द करते हो तो आज बन्द कर दो। लेकिन जो चीजें किसानों की जरूरत की हैं वे बन्द नहीं होनी चाहिएं। अगर किसान को बिजली का प्लग नहीं मिलेगा तो वह अपना मोटर कैसे चला सकेगा और उसको पानी बिना बैठे रहना पड़ेगा। उस समय अगर कोई एक रुपए की जगह चार रुपए भी मांगेगा तो किसान को देना पड़ेगा क्योंकि उसके बिना पानी नहीं दे सकता। अगर प्लग नहीं होगा तो इंजिन कैसे चलेगा।

मंत्री महोदय सन् 1966 से संरक्षण हटा रहे हैं। मेरा निवेदन है कि जब तक हम अनाज के मामले में आत्मनिर्भर न हों जाए तब तक इन चीजों पर से संरक्षण न हटे।

देखने में यह चीजें छोटी हैं और इनकी कीमत भी मामूली हैं लेकिन यह किसानों के लिये बहुत जरूरत की चीजें हैं। यह एक किसान की 100 बीघे या दो सौ एकड़ जमीन को रोक सकते हैं। अगर मोटर नहीं होगी तो यह बड़े बड़े इंजन बेकार बैठे रहेंगे। मोटर नहीं होगी तो इंजन चलेगा नहीं और पानी आ नहीं पायेगा। इसलिए इन चीजों से सिंचाई का गहरा ताल्लुक है। इसलिए मैं मंत्री महोदय से निवेदन करुंगा कि किसानों की जरूरतों को देखते हुए किसानों के लिए इन आवश्यक सिंचाई के साधनों पर से सरकार अपना संरक्षण न हटाये। अलबत्ता इसमें अगर कोई विदेशी सहायता आ रही हो तो उस को जरूर बंद कर दिया जाए। अगर उस में विदेशी मुद्रा खर्च हो रही है तो उस को जरूर बंद कर दिया जाए। लेकिन जहां तक हमारी इन हिन्दुस्तानी चीजों का सवाल है, किसानों का जहां तक सवाल है, थोड़ा अगर दुःख उठाना पड़े तो भी उससे घबराना नहीं चाहिए या बड़े-बड़े सेठ साहूकारों जैसे बिड़ला, टाटा और डालमिया में से कटौती कर लें लेकिन इन छोटे-छोटे उद्योगों को सरकार अपना संरक्षण प्रदान करना बंद न करे क्योंकि यह किसानों के लिये बहुत उपयोगी चीजें हैं। मेरा निवेदन है कि सरकार दुबारा इस पर विचार करे।

श्री तुलशीदास जाधव (नांदेड़) : सभापति महोदय, इस बिल को सपोर्ट करते हुए बहुत संक्षेप में एक, दो बातें निवेदन करनी हैं। इस बिल से सम्बन्ध रखने वाले मिनिस्टर जो कि श्री मनुभाई शाह हैं और उन्होंने जो चीज बताई वह तो ठीक है। काश्तकारों के लिए, गरीबों के लिए उसका कितना इस्तेमाल होगा, उन चीजों को कितना प्रोटैक्शन देते हैं उस प्रोटैक्शन का फ़ायदा किस के घर में जायगा इस के लिए विचार करना होगा। मेरा कहना है कि यह जो पुरानी साम्राज्यवादी पालिसी है अर्थात् ऐसे बड़े बड़े उद्योग धंधों को प्रोत्साहन देना जिससे सर्वसामान्य जनता का कोई ताल्लुक न हो उस पुरानी पालिसी को आज हमें इस लोकराज्य में बदलना ही होगा। मेरी राय में एग्रो-इन्डस्ट्रीयल पालिसी इस देश के काश्तकारों और मजदूरों के लिए ज्यादा फ़ायदेमंद है। हमें इस बारे में एक ऐसी पालिसी बना कर चलना है ताकि देश की आम जनता लाभान्वित हो सके। हमें यह देखना होगा

कि किस धंधे को प्रोटेक्शन देने से फ़ायदा किस वर्ग को जाता है । जैसा कि मेरे से पूर्व वक्ता श्री बेरवा ने ठीक ही फ़रमाया कि जो व्यक्ति छोटे-छोटे धंधे करते हैं उनको सरकार के द्वारा ज्यादा से ज्यादा प्रोटेक्शन मिले । गवर्नमेंट को प्रोटेक्शन देने की पालिसी बनाते समय इस बुनियादी तथ्य को अपने सामने सदा रखना होगा । अब हमारे महाराष्ट्र में छोटे-छोटे उद्योग धंधे किसान लोग करते हैं और जरूरत इस बात की है कि सरकार उनको प्रोत्साहन व संरक्षण प्रदान करती रहे ताकि वे पनप सकें । टैरिफ़ कमिशन ने इस बात की सिफ़ारिश भी की है कि सरकार छोटे-छोटे उद्योग धंधों को प्रोटेक्शन दे और उन्हें पनपाये । इसलिए सरकार के लिए यह लाजिम हो जाता है कि वह ऐसे छोटे-छोटे उद्योग धंधे चलाने वाले लोगों को प्रोत्साहन व संरक्षण दे ताकि डिसेंट्रलाईजेशन हो सके । छोटे लोगों को और छोटे उद्योगों को प्रोटैक्शन मिले, बड़े लोगों और बड़े उद्योगों को नहीं । आज इस बात की बड़ी आवश्यकता है कि सरकार इस बुनियादी पहलू को सामने रख कर अपनी पालिसी बनाये ताकि वास्तव में मजदूरों और किसानों को लाभ हो । और उनकी आर्थिक अवस्था में सुधार हो, यह नहीं कि बड़े लोग और भी अमीर बन जाएं । देशमें से जो यह पहले से मुंह गरीबों और श्रमजीवियों के लिये बोलने का फैशन हो गया है इस महज जबानी जमा खर्च से कुछ बनने वाला नहीं है बल्कि मेरा निवेदन यह है कि हमें बेसिक पालिसी में तबदीली करनी है ताकि वास्तव में गरीब मजदूरों व काश्तकारों की आर्थिक अवस्था में सुधार हो सके । आज देश में अनाज कम पैदा हो रहा है और भुखमरी होने के आसार पैदा हो गये हैं ऐसी हालत में यह और भी जरूरी हो जाता है कि हम किसानों को अधिक अन्न उगाने के लिए प्रोत्साहित करें । आज होता यह है कि जो किसानी का धंधा करते हैं उन छोटे किसानों को फायदा न हो कर दूसरे लोग मुनाफा कमाते हैं । देश का जीवन जिन लोगों के कष्ट और श्रम के ऊपर निर्भर करता है उन्हें सरकार प्रोत्साहन दे और इसके लिए जैसा मैंने कहा छोटे-छोटे उद्योग धंधों को सरकार प्रोटेक्शन दे ।

Shri Manubhai Shah: I am grateful to the House and to the hon. Members for their general support to this Bill which seeks to give confirmation to Government decisions.

There was a slight misunderstanding in the speech of my hon. friend Shri Onkar Lal Berwa. The withdrawal of protection has nothing to do with the poor farmer getting these at a higher price than what is prevalent today. This Bill only relates to protection against foreign imports. Even otherwise, as I had mentioned in my opening speech, foreign imports are not being allowed because of the restrictive import policy which we have been following for the last so many years. Therefore, I can assure my hon. friend, and also Shri Tulshidas Jadhav that the misunderstanding is entirely unfounded and there is nothing in this Bill which will affect the prices of these motors and engines and other things required by the agriculturists, nor will the removal of the protection as such militate against the small industry as compared to the big industry. That type of protection is already built into the planning system under which the small-scale industries which manufacture fractional horse power and small horse power motors are adequately protected by various measures and are positively promoted.

I shall place before the House one fact in this connection. If hon. Members would look at page 27 of the notes on the Tariff Commission's report, they will find that the production of electric motors which was only 12,000 in 1948 has now reached 2,20,000, which is almost an increase of 15 to 20 times in production. I

[Shri Manubhai Shah]

would like to submit that the country is more or less self-sufficient in the case of these low horse-power and fractional horse-power motors. On top of it, now we are going in for big generators, circuit-breakers, switch-gears and turbines. One factory at Bhopal, as the House is aware, is already functioning. The Hardwar project is very soon being commissioned. The project in Andhra Pradesh and in Madras with the units which are going to make a complete turbo-alternator and generator for power projects will all be commissioned very soon. That does not mean that India becomes self-sufficient overnight, but it will be a great stride, if only the House would recall what the position was before; I have been associated with industries for many years, and I may tell the House that it was difficult to conceive of India making a 10 H.P. or a 3 H.P. motor before a decade and a half. But today, we are planning for 65.000 k.w. generators and alternators, and maybe, very soon, with the Hardwar plant with Soviet collaboration, the Bhopal plant with British collaboration and the other one with Czech collaboration, we shall be making generators of 125 M.W. capacity or even 150 M.W. capacity in a single piece. Therefore, the stage to which this industry has raised itself through the policies of Government and the dynamism of the entrepreneurs both in the public and in the private sectors should be recognised by the House and the House will, therefore, realise that it is no more necessary to continue them as sheltered or protected industries. That does not mean that there is any foreign exchange to allow a larger measure of imports of these items. So, it is not a question of relying upon the imports of these machinery and motors and electrical goods and various other types of products and thereby having foreign competition. As a matter of fact, these industries have now also started a good amount of export. Even though we are some what higher in price, our electrical motors and diesel engines and engineering goods in general this year are almost registering an export of Rs. 30 crores in a full year, as compared to a meagre export of about Rs. 2 to 3 crores before five years. We are also putting up or establishing big textile mills, sugar factories, cement factories, rayon factories, razzor blade factories, etc. in foreign countries in Asia and Africa. I would not like to take the House into the details of those things now. But those are well known facts.

What I am seeking to urge is that these industries have come of age, and, it is, threfore, very heartening that today we are deciding to deprotect these major industries.

There was a slight misuderstanding in the mind of Shri Sinhasan Singh—he is not here—when he was asking, 'What will happen to the prices of these products after these industries are deprotected—safety matches, sheet glass etc? Unfortunately, he misunderstood electric motors to mean automobiles for travelling. That does not matter—all are motors. The local prices are not regulated by these duties. On the contrary, in the last session, I had the privilege to bring forward a Bill before the House, which the House passed, according to which whatever excise duties are levied for the purpose of revenue or protection are *suo motu* converted into countervailing duties for the purpose of equalisation of the burden.

Shri Shinkre (Marmagoa): There is no interest in the debate.

Shri Manubhai Shah: The hon. Member's observations are on record, so anyhow I must also place on record my reply to them.

I was saying that, that matter was totally misunderstood.

I need not say anything more because I have replied to most of the comments made by hon. Members; also there is another important matter before us for consideration.

Mr. Chairman: He has sufficient time.

The question is:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration".

The motion was adopted.

Mr. Chairman: There are no amendments to clauses.

The question is:

"That clauses 1 and 2, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

Shri Manubhai Shah: I move:

"That the Bill be passed".

Mr. Chairman: The question is....

Shri Hari Vishnu Kamath (Hoshangabad): At least before the Bill is passed, there should be quorum in the House.

Mr. Chairman: The bell is being rung . . .Now there is quorum.

The question is:

"That the Bill be passed".

The motion was adopted.

16.44 hrs.

RESOLUTION *RE*: REPORT OF RAILWAY CONVENTION COMMITTEE

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move:

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance *vis-a-vis* the General Finance, which was presented to Parliament on 29th November, 1965."

The Committee consisting of 12 Members of this House and 6 of the other House was constituted in terms of a Resolution passed on the 11th of May, 1965 by this House and on the 13th of May, 1965 in the other House.

This is the Fourth Convention Committee to examine these issues after independence.

I do not want to take the time of the House, but this is a very important resolution, and I would give a little background so that the House will understand the continuous progress that the railways are making and the increasing financial contribution from then that this House has been expecting and is being given.

I need only say that a satisfactory working relationship has been established between Railway and General Finances in the post-independence era, and the principles enunciated by the Convention Committee of 1949, which was the first Committee, have broadly been accepted by successive Committees with such changes as were justified by the circumstances obtaining at the time of each periodical review of the Convention.

The main question before the Convention Committee was the form and the quantum of the return to General Revenues on the capital invested on the Railways. Successive Convention Committees including this one, have accepted that a pre-determined rate of dividend on the Capital-at-charge is the most satisfactory arrangement both for Railways and for General Finance, also that the rate should be review-